

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 193/MP/2012**

Subject : Petition under section 79 (1) (c) read with 142 of the Electricity Act, 2003.

Date of Hearing : 12.2.2013

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Co. Ltd.

Respondents : Madhya Pradesh Power Management Co. Ltd. and others

Parties present : Ms Suparna Srivastava, Advocate for petitioner  
Shri A. Bhatnagar, CSPDCL  
Shri A.S.Rachuwanshi, MPPMCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the WRPC has been raising bills on Madhya Pradesh Electricity Board and its successor Madhya Pradesh Power Management Co. Ltd. (MPPMCL) towards reactive energy charges. However, as per the record, MPPMCL and its predecessor Board have not been paying reactive energy charges to the petitioner since April 2006. She further submitted that WRPC has been issuing the weekly bills where under MPPMCL is required to pay reactive energy charges to the petitioner.

2. The representative of the MPPMCL submitted that reply to the petition has already been filed. He further submitted that basis on which the bills are being raised is incorrect. The representative of the MPPMCL requested the Commission to direct the petitioner to resolve the issue bilaterally.

3. Learned counsel for the petitioner clarified that the bills have been raised based on the calculation made by WRLDC in 2006.

4. The Commission observed that WRLDC needs to explain the correctness of the bills raised by WRPC. The Commission took serious note of the absence of the representative of WRLDC even though notice was issued to WRLDC. Accordingly, the Commission directed that the representative of WRLDC should be present in the next date of hearing.

5. The petition shall be listed for hearing on 9.4.2013.

By order of the Commission,

(T. Rout)  
Joint Chief (Law)